

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 58 /9/HDB/2018
NAME OF THE COMPANY	Northern Power Distribution Company Of Telangana Ltd
NAME OF THE PETITIONER(S)	Andhra Pradesh Power Generation Corporation Ltd (APGENCO)
NAME OF THE RESPONDENT(S)	Nothern Power Distribution Company Of Telangana Ltd (TSNPDCL)
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
VIMALVASIREDDY	ADVOCATE	VASIREDDY.VIMAC @GMAIL.COM as of 20/10/18	Vimal
D. SRINIVAS	ADVOCATE GENERAL		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. HARISH KUMAR V. SHEILA	Advocate	mail@harishkumar.com 9848019373	V

Heard Shri D. Srinivas, Learned Advocate General and Shri Vimal Vasireddy, Learned Counsel for the Petitioner and Shri V. Harish Kumar and Ms. V. Sheila, Learned Counsels for the Respondent.

The Learned Counsel for the Respondent / Corporate Debtor takes notice for the Respondent and waives further notice and requested four weeks' time to file his reply. Post the case on 16.03.2018.


Member (T)


Member (J)

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